

39

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

IA 281/2017 In CA(CAA) No. 92/NCLT/AHM/2017

Coram:

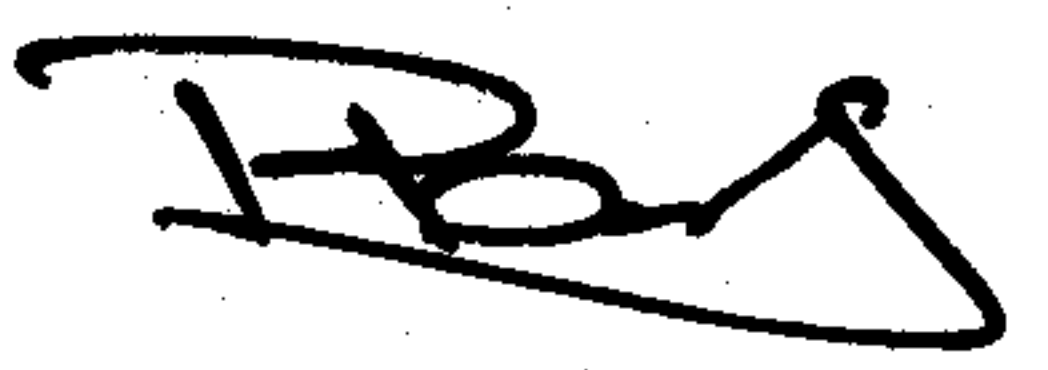
**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017**

Name of the Company: Dynasty Plastics Pvt. Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
--------------	-------------------------------	--------------------	-----------------------	------------------

- | | | | | |
|----|----------------------------|----------|-----------|---|
| 1. | PRASHANT BARE | Advocate | Applicant |  |
| 2. | 1/b
BARE LEGAL CHAMBERS | | | |

ORDER

Learned Advocate Mr. Prashant Bare i/b Bare Legal Chambers present for Applicant in IA 281/2017.

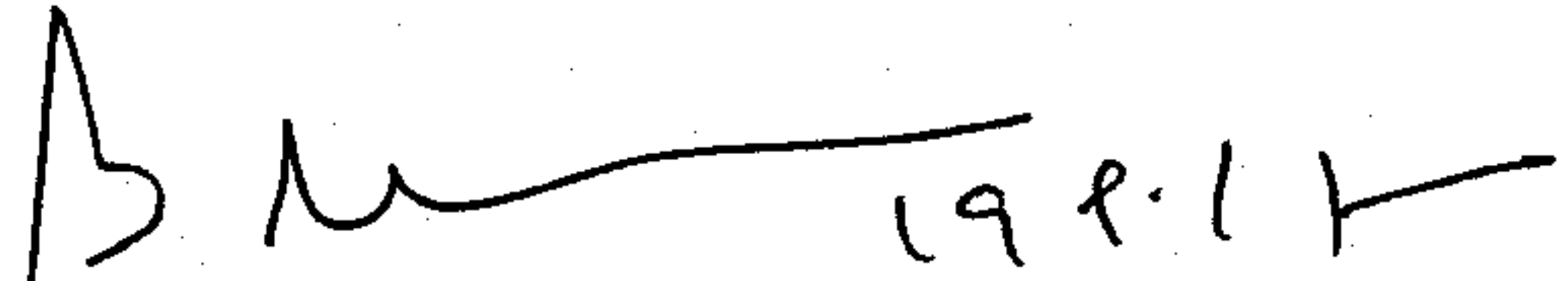
Heard arguments of Learned Counsel for Applicant in IA 281/2017.

This application is filed to correct word "North Western Region" as "West Region, Mumbai" in para 1.1 in line 5 on the ground that by mistake it is mentioned as "North Western Region" in fact the jurisdiction of the Applicant company is with "Western Region Mumbai".

The mistake appears to be a clerical mistake arising from accidental slip.

Hence, application is allowed. Applicant is permitted to take notice to Regional Director, Western Region, Mumbai.

Application is disposed of accordingly.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of September, 2017.